

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 108/TT/2016

- Subject** : Petition for determination of transmission tariff for Teesta III-Rangpo section of 400 kV D/C Transmission Line with Quad Moose Conductor upto LILO Point at Rangpo for control period of 2014-19 under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.
- Date of Hearing** : 20.12.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Teestavalley Power Transmission Limited
- Respondents** : PTC India Limited and 13 Others
- Parties Present** : Shri Ankur Gupta, Advocate, TPTL
Shri Tarun Johri, Advocate, TPTL
Shri Ashish Anand Bernard, Advocate, PTC
Shri Paramhans Sahani, Advocate, PTC
Shri Abhishek Vats, TPTL

Record of Proceedings

The case was called out for hearing.

2. The learned counsel for the Petitioner submitted that APTEL vide judgment dated 18.8.2022 has set aside the Commission's order dated 15.5.2018 in Petition No.108/TT/2016 and remitted the matter back for considering the time over-run of 4 months and 13 days, from 1.7.2016 to 14.11.2016, in the light of the pleadings and material, including the additional documents presented in the review proceedings. He submitted that in a similar case, the Commission in order dated 22.1.2022 in Petition No. 368/TT/2018 condoned the time over-run in case of Circuit 1(b).

3. In response to Commission's query, the learned counsel for the Petitioner submitted that Review Petition No. 25/RP/2018 was disallowed vide order dated 30.12.2019 on the ground that the Petitioner had submitted new reasons for time over-run at the stage of review, which were available with the Petitioner while filing Petition No. 108/TT/2016.

4. The learned counsel for the Petitioner submitted that the documents placed in the Review Petition No. 25/RP/2018, which were not considered at the stage of review, may be considered as per the APTEL's direction.



5. The Commission directed the Respondents to file their reply especially on the issue of time over-run by 9.1.2023 on affidavit with an advance copy to the Petitioner, who may file rejoinder, if any, by 23.1.2023. The Commission further observed that no further extension of time will be allowed and directed the parties to comply with the directions within the specified timeline.

6. The matter shall be listed for further hearing on 9.2.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

